

NATIONAL COMPANY LAW TRIBUNAL
KOLKATA BENCH
KOLKATA

C.P. (IB)/165(KB)2022
IA(I.B.C)/1930(KB)2023,
IA(I.B.C)/1427(KB)2023

CORAM: 1. HON'BLE MEMBER(J), SMT. BIDISHA BANERJEE
2. HON'BLE MEMBER(T), SHRI BALRAJ JOSHI

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 08TH JULY 2024

IN THE MATTER OF	STATE BANK OF INDIA VS SHREE PADMAWATI METALIKS PRIVATE LIMITED
UNDER SECTION	IBC UNDER SEC 7

Appearance (via video conferencing/physically)

Mr. Santosh Kr. Ray, Adv.] For FC
Ms. R. Sanyal, Adv.
Ms. Zeba Khan, Adv.
Ms. Muskan Saha, Adv.

Mr. Arnab Saha, Adv.] For Applicant in IA/1930/2023
Mr. Abhimanyu Banerjee, Adv.
Mr. Anirban Basak, Adv.

ORDER

1. Ld. Counsel for the parties present.
2. None appears on behalf of the Corporate Debtor. Despite repeated notice, there was no representation on behalf of the Corporate Debtor. It appears that the Corporate Debtor is not interested to pursue the matter.
3. Heard. **Reserved for orders.**
4. Both sides may file written notes of arguments within seven days.
5. IA(I.B.C)/1930(KB)2023
 - a. Ld. Counsel for the applicant present.
 - b. Heard. **Reserved for orders.**

6. IA(I.B.C)/1427(KB)2023

- a. Since rejoinder-affidavit has been filed, which was the prayer in this IA, this IA has become infructuous and accordingly **dismissed** as such.

Balraj Joshi
Member (Technical)

Bidisha Banerjee
Member (Judicial)